

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s)for Special Leave to Appeal(Civil) No(s).29337-29338/2008

(From the judgement and order dated 23/07/2007 in RP No. 4/2007 & LPA No. 149/2007 of The HIGH COURT OF JAMMU&KASHMIR AT SRINAGAR)

MOHAMMAD AFTAB MIR

Petitioner(s)

VERSUS

STATE OF J & K & ORS.

Respondent(s)

(With appln.(s) for bringing on record additional documents and permission to file addl.documents and permission to file addl.documents and with prayer for interim relief and office report)  
( for final disposal )

Date: 09/03/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Manoj V.George, Adv.  
Ms. Rifat Ara, Adv.  
Mohd. Irshad Hanif,Adv.

For Respondent(s) Mr. Gaurav Pachnanda, Sr. AAG.  
Mr. Sunil Fernandes,Adv.  
Mr. Sidhant Goel, Adv.  
Mr. Rahil Kohali, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Hearing concluded.  
List "for judgment" on 31st March, 2011, at  
the top.

(Sheetal Dhingra) (Juginder Kaur)  
Court Master Court Master